

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 112
(IB)-2240(ND)2019
New I.A-3400/2021

IN THE MATTER OF:

**M/s. Hi Tech Resource Management
Limited**

...

Applicant/Petitioner

Versus

M/s. Overnite Express Limited

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 09.08.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Pathik Choudhury, Adv, PCS Aradhana Singh for RP

ORDER

New I.A-3400/2021: By filing this application, Applicant/RP has prayed for exclusion of the period of 48 days i.e. from 20.04.2021 to 06.06.2021 from the CIRP time limit of 180 days prescribed under Section 12(2) of the IBC, 2016.

Heard the Ld. Counsel for the Applicant who submits that due to the lockdown imposed by the Government, the exclusion be granted.

In other matter too, we have excluded the period on ground of lockdown imposed by the Government from 20th April, 2021 to 6th June, 2021 i.e. a period of 48 days. Applying this principle, the prayer of the Applicant is hereby allowed. The period from 20th April, 2021 to 6th June, 2021 i.e total 48 days is excluded while calculating the period of 180 days of the CIRP in the present matter.

With this, the IA stands disposed off.

-Sol-
(L. N. GUPTA)
MEMBER (T)

-Sol-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)